ABSTRACT OF THE PROCEEDINGS

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Council of the Governor General of India,

LAWS AND REGULATIONS

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THE COUNCIL OF THE GOVERNOR GENERAL OF INDIA:

ASSEMBLED FOR THE PURPOSE OF MAKING

LAWS AND REGULATIONS

1898

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Proceedings of the Council of the Governor General of India, assembled for the purpose of making Laws and Regulations under the provisions of the Indian Councils Acts, 1861 & 1892 (24 & 25 Vict., cap. 67, and 55 & 56 Vict., cap. 14).

The Council met at Government House, Calcutta, on Friday, the 7th January, 1808.

PRESENT:

His Excellency the Earl of Elgin, Viceroy and Governor General of India, P.C., G.M.S.I., G.M.I.E., LL.D., presiding.

His Excellency Sir G. S. White, G.C.I.E., G.C.B., V.C., Commander-in-Chief in India.

The Hon'ble Sir J. Westland, K.C.S.I.

The Hon'ble M. D. Chalmers.

The Hon'ble Major-General Sir E. H. H. Collen, K.C.I.E., C.B.

The Hon'ble Sir A. C. Trevor, K.C.S.I.

The Hon'ble C. M. Rivaz, C.S.I.

The Hon'ble Rahimtula Muhammad Sayani, M.A., LL.B.

The Hon'ble Pandit Bishambar Nath.

The Hon'ble Joy Gobind Law.

The Hon'ble C. C. Stevens, C.S.I.

The Hon'ble Sir H. T. Prinsep, KT.

The Hon'ble M. R. Ry. Pannappakkam Ananda Charlu, Vidia Vinodha Avargal, Rai Bahadur, C.I.B.

The Hon'ble J. J. D. LaTouche, C.S.I.

The Hon'ble F. A. Nicholson.

The Hon'ble Rai Bahadur Pandit Suraj Kaul, C.I.E.

The Hon'ble Gangadhar Rao Madhav Chitnavis, C.I.E.

The Hon'ble Allan Arthur.

NEW MEMBER.

The Hon'ble MR, ALLAN ARTHUR took his seat as an Additional Member of Council.

COURT-FEES ACT (1870) AMENDMENT BILL.

The Hon'ble MR. RIVAZ moved that the Hon'ble Mr. Sayani and the Hon'ble Mr. Nicholson be added to the Select Committee on the Bill to further

2 AMENDMENT OF COURT-FEES ACT, 1870; AMENDMENT OF STAGE-CARRIAGES ACT, 1861.

[Mr. Rivaz] [7TH JANUARY, 1898.]

amend the Court-fees Act, 1870. He said that the opinions which had been received on the Bill after circulation had raised some important questions which would require careful consideration, and it seemed desirable to strengthen the Committee, which at present consisted of only five members.

The motion was put and agreed to.

STAGE-CARRIAGES ACT (1861) AMENDMENT BILL.

The Hon'ble Mr. RIVAZ presented the Report of the Select Committee on the Bill to further amend the Stage-Carriages Act, 1861. He said:—"The main object of the Bill, which was introduced in this Council on the 2nd September last, was to repeal the proviso to section 1 of the Stage-Carriages Act, 1861, which limited the application of the Act to carriages ordinarily used for journeys of more than twenty miles. The effect, however, of repealing this proviso without any qualification would be that the Act would extend to some classes of carriages which run for short distances, to which there is no necessity to apply its provisions. We have therefore proposed to give power to Local Governments to exempt any particular carriages or classes of carriages from the Act. We have also inserted a clause which will prevent any conflict between the provisions of the Act as it is now proposed to amend it and any local enactments which deal with the regulation of hackney-carriages in municipalities and other places.

"Other slight alterations have been made which are explained in the Committee's report and which need no further remarks on my part."

The Council adjourned to Friday, the 14th January, 1898.

The 7th January, 1898.

J. M. MACPHERSON,

Secretary to the Government of India,

Legislative Department.